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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

:::::

Date of Decision: 28.9.93.

OA 566/93

PRITHVI LAL MEENA ... APPLICANT.

V/s.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON. MR. GOPAL KRISHNA, MEMBER (J).  
HON. MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI R.N. MATHUR.

For the Respondents ... ---

PER HON. MR. GOPAL KRISHNA, MEMBER (J).

The applicant, Prithvi Lal Meena, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying that the order of suspension dated 27.7.93 be quashed.

2. We have heard the learned counsel for the applicant. It is stated on behalf of the applicant that the reasons for placing the applicant under suspension were not communicated to the applicant and the order of suspension has not been passed in conformity with the guidelines issued by the Government of India and the Railway Board. The applicant has already preferred an appeal against the impugned order to the Divisional Railway Manager, Western Railway, Kota, vide Annexure A-2 dated 7.8.1993 but the same has not been disposed of till date. The present OA is, therefore, premature. The respondents are directed to dispose of the appeal at Annexure A-2 through a speaking order within a period of two months from the date of

receipt of a copy of this order. The applicant shall be at liberty to file a fresh application after exhausting the departmental remedies available to him under the rules governing his service, if so advised.

3. This OA is disposed of accordingly at the admission stage.

( O.P. SHARMA )  
MEMBER (A)

Gopal Krishna  
( GOPAL KRISHNA )  
MEMBER (J)